

ITEM NO.13
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s).5906-5907/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PAPPU @ GHANSHAYAM

Respondent(s)

Date : 15-03-2021 These petitions were called on for hearing today.

For Petitioner(s) Mr. Shashank Shekhar Singh, AOR

For Respondent(s)

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

No one appeared on behalf of Respondent No. 2, despite due service.

Show Cause Notice sent to Respondent No. 1, received back with postal remarks "No person with this name resides at this place". Hence, two weeks' time is granted to the learned counsel for the petitioner to take fresh steps and to file fresh particulars qua above said respondent. In addition, Dasti, is permitted.

List the matter on 05.05.2021.

(RB)

RAJIV KALRA
Registrar